

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

17. **APPEAL/06/2024 in C.P.(IB)/923(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES:

Axis Bank Limited

Vs

Talwalkars Healthclubs Limited

SECTION: 7, 42 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Omprakash Jha a/w Ms. Radha Naik i/b The Law Point, Ld. Counsel for the Appellant present. Mr. Prakshal Jain a/w Mr. Pushkar Deo i/b Trilegal, Ld. Counsel for the Respondent/Liquidator present (VC).
2. Counsel for the Appellant seeks two weeks' time to file rejoinder. Time is granted.
3. List this matter on **30.04.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)